

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1331/96

Date of Order: 15.11.96

BETWEEN:

1. E.Prakash
2. Jaffar Halli
3. J.Timmappah

.. Applicants.

AND

1. The General Manager,
S.C.Rly., Secunderabad.
2. The Chief Personnel Officer,
S.C.Rly., Secunderabad.
3. The Chief Commercial Superintendent,
S.C.Rly., Secunderabad.
4. S.C.Rly., Raichur.
5. The Divisional Railway Manager,
S.C.Rly., Raichur.

.. Respondents.

Counsel for the Applicants

.. Mr.Sri Raghu Ram

Counsel for the Respondents

.. Mr.K.Siva Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.A.M.Rao, for Mr.Sri Raghuram, learned counsel for the applicant and Mr.K.Siva Reddy, learned standing counsel for the respondents.

2. There are three applicants in this OA. It is stated that they are working as catering cleaners in Raichur Division under R-5. It is stated that a scheme has been evolved for



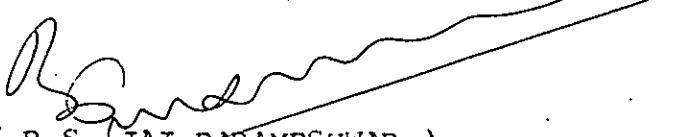
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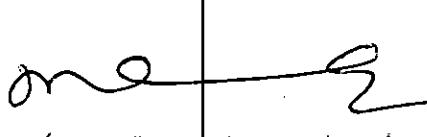
absorbing the contract cleaners in railway service. The applicant No.1 filed a representation dt. 18.7.96 (A-4) addressed to R-5 for considering his case for absorption. It is stated that this representation is yet to be disposed of. The Applicant No.2 and 3 were called for screening for absorption vide letter No. G.P.407/TV/DA.988/92 dt. 1.12.95 (A-3). But it is stated that nothing has been informed to them in regard to the results of the screening. Though the applicants submitted that the junior to applicants 2 & 3 were regularly appointed as catering cleaners, no evidence to that effect has been produced. It is a mere oral statement with no basis. In any case applicants 2&3 can also submit a similar representation to R-5 as was done by applicant No.1.

3. This OA is filed praying for a direction to the respondents to absorb them as departmental employees duly regularise them with all consequential benefits.

4. We do not think any order is necessary at this juncture. However R-5 should dispose of the representation of Applicant No.1 dated 18.7.96 if the same has been received by them. In case the representation is not available he can call for the representation and dispose of the same. In case the applicants 2&3 submit a representation for regularisation the same also should be disposed of in accordance with the rules by R-5.

5. The OA is disposed of at the admission stage itself with no order as to costs.

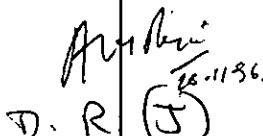

(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

15/11/96 Dated: 15th November, 1996

(Dictated in Open Court)

sd


D. R (J)

35
O.A.NO.1331/96

Copy to:

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Secunderabad.
3. The Chief Commercial Superintendent,
South Central Railway, Secunderabad.
4. The Senior Divisional Personnel Officer,
South Central Railway, Raichur.
5. The Divisional Railway Manager,
South Central Railway, Raichur.
6. One copy to Mr.Raghuram, Advocate,
CAT, Hyderabad.
7. One copy to Mr.K.Siva Reddy, EGGSC,
CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One duplicate copy.

YLKR

9/27/96
O/A(33)196.

1996 THIS PAPER IS FOR INFORMATION

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWARI:
M(J)

DATED: 15/11/86

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO. 1331/ⁱⁿ86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

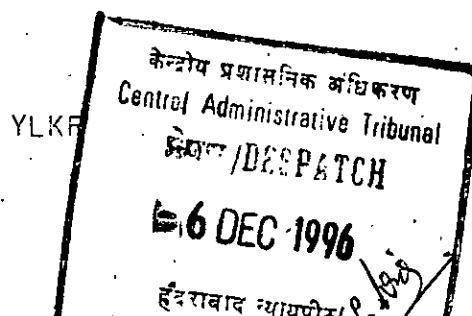
DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.



II COURT

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A/W exp/ govt k